

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 264/(MAH)/2017
MA No.181/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: Reliance Communication Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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38 & 58	Mr. Sandeep Pankh Mr. Kaunal Gadhia Mr. Zeeshan Farooqui Mr. Shekhar Wig Advocate for Thomas Cook (India) Ltd. - unsecured creditors	} instructed by Gagrats Advocates & Solicitors	
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38	Mr. Manan Jainwal i/e M.C.S Vani & Associates (Pvt) Ltd. Advocate for Kites Technocom Limited		
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ORDER

MA 181/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

In this CSA, for having many creditors come forward saying that no notice has been received by them, the creditors complaining are at liberty to file their objections if any within 10 days hereof and the Petitioner counsel is at liberty to file reply within 10 days thereof. These Applications will come for hearing on 27.7.2017.

List this matter for hearing on 27.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)